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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION No.132 of 1994

Date of disposal: March 18, 1994.

Subash Chandra Kandi .. Applicant  
Vs.  
Union of India & Others .. Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *Ans*
2. Whether it be circulated to all the Benches of the *Ans* Central Administrative Tribunals or not?

*Ans 18.3.94*  
(K.P. ACHARYA)  
VICE CHAIRMAN

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No. 132 of 1994

Date of disposal: March 18, 1994.

Subash Chandra Kandi      ...      ...      Applicant

Versus

Union of India & Others      ...      ...      Respondents

For the Applicant      ... Mr. D.P. Dhalsamant, Advocate.

For the Respondents      ... Mr. Ashok Misra learned Senior  
S<sub>t</sub>anding Counsel (Central).

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN

...

JUDGMENT

K.P. ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays for a direction to the Opposite Parties to consider the case of the petitioner alongwith others for the post of Extra Departmental Delivery Agent of Barikul Branch Post Office. It was told to me by Mr. Dhalsamant, learned counsel for the petitioner that the petitioner has filed his application for consideration of his case to the post of EDDA of the said Post Office alongwith all documents in time except the residential certificate and the character certificate. These documents were filed beyond the scheduled time. Petitioner apprehends that his case may not be considered by the authorities. In case all the above mentioned facts are true and correct and in case the selection has not been completed as yet,

case of the petitioner be considered alongwith others

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and he/she whoever is found to be suitable order of appointment be issued in his/her favour.

2. This order is passed after hearing Mr.Dhalsamant learned counsel for the petitioner and Mr.Ashok Misra learned Senior Standing Counsel(Central).
3. Thus, the application is accordingly disposed of. No costs.

*by order of*  
18.3.94  
VICE CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench/K.Mohanty/18.3.94.

